

ITEM NO.4

COURT NO.17

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7835/2013

THE GOVERNMENT OF KERALA & ANR.

Appellant(s)

VERSUS

G.P. NAIR FAMILY TRUST & ORS.

Respondent(s)

(ONLY I.A. IN C.A. NO. 7845 OF 2013 AND C.A. NO. 7841 OF 2013 TO BE LISTED)

WITH

C.A. No. 7845/2013 (XI-A)

(FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 116943/2019

IA No. 116943/2019 - ADDITION / DELETION / MODIFICATION PARTIES)

C.A. No. 7841/2013 (XI-A))

Date : 13-11-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
[IN CHAMBER]

For Appellant(s)

Mr. Nishe Rajen Shonker, AOR
Ms. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Nebil Nizar, Adv.

Mr. Chandan Kumar Mandal, Adv.
Mr. Romy Chacko, AOR

For Respondent(s)

Mr. Romy Chacko, AOR
Mr. Chandan Kumar Mandal, Adv.

Mr. Kamal Kumar Baid, Adv.
Mr. J.N. Singh, Adv.
Mr. Rahul Baid, Adv.
Ms. Lalitha Sujith, Adv.
Mr. Nishe Rajen Shonker, AOR
Mr. M. P. Vinod, AOR
Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. 7845- IA No. is allowed. The name of Respondent No. 2 is ordered to be corrected as requested for.

C.A. 7841- Learned counsel for the appellant seeks and is granted two weeks' time to correct the cause title.

(PRADEEP RAWAT)
SENIOR PERSONAL ASSISTANT

(VIRENDRA MOHAN RAWAT)
BRANCH OFFICER